

Shri P.V. Narasimha Rao from the membership of the Joint Committee and communicate to this House the name of the member so appointed by the Lok Sabha to the said Joint Committee."

I am to request that the concurrence of the Lok Sabha in the said motion and also the name of the member of the Lok Sabha appointed to the Joint Committee may be communicated to this House.

12.15 hrs.

### BUSINESS OF THE HOUSE

[English]

THE DEPUTY MINISTER IN THE MINISTRY OF SURFACE TRANSPORT AND DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI P. NAMGYAL) : With your permission, Sir, on behalf of Shri H.K.L. Bhagat I rise to announce that Government Business in this House during the week commencing Monday, the 8th August, 1988, will consist of :

- (1) The Minister of Agriculture to reply on the discussion under Rule 193 regarding devastating floods in various parts of the country resulting in immense loss of life and property and the relief measures taken by the Government.
- (2) Consideration of any item of Government Business carried over from today's Order Paper.
- (3) Discussion and voting on :
  - (a) Demands for Grants (Punjab) for 1988-89.
  - (b) Demands for Grants (Tamil Nadu) for 1988-89.
- (4) Consideration and passing of :
  - (a) The Water (Prevention and Control of Pollution) Amendment Bill, 1988.

(b) The Motor Vehicles Bill, 1988.

- (5) Further discussion under Rule 193 on the atrocities on Harijans and Adivasis in different parts of the country.

SHRI BALWANT SINGH RAMOO-WALIA (Sangrur) : I request that the following may be included in the next week's agenda :

People of Punjab, Haryana, Himachal and Chandigarh, particularly those from Ludhiana and Jalandhar have to visit Bombay off and on. A direct air service from Chandigarh to Bombay, and Ludhiana to Bombay be immediately started. It will help boost the development of Punjab and other States.

SHRI RAJ KUMAR RAI (Ghosi) : The Development of Chemicals reflected the intentions to recover the amount overcharged by the drug companies from the consumer in the Drug Policy announced in December 1986, but so far nothing has been done. The estimated amount recoverable from drug companies under various provisions of the Drugs (Prices Control) Order, 1979 is around Rs. 800 crores. What to talk of recovery, the Department has not even collected the information and details for working out the amount due. The Department issued notices to 200 drug companies about four years back, asking them to provide the details in respect to the bulk drug utilized and the overcharging from the poor consumer; but after that, nothing has been done. Of course, some amount has been deposited by the companies as directed by various courts, but under other provisions, the files have not been touched. In the case of two or three drugs, the Department worked out the amount due, which is around Rs. 25 crores; but since last three years, nothing has been collected. As the matter is very serious and public money is involved, I urge the Government to appoint an investigating committee of M.Ps to look into the matter.

[Translation]

SHRI VIRDHI CHANDER JAIN (Barmer) : Not only in Delhi but also in

Ajmer, Barmer, Jaisalmer and in other districts of Rajasthan and in States like Gujarat, Andhra Pradesh, Karnataka, etc. many people are becoming victims of Cholera and Gastrointestinal and are also being hospitalised. There is a great shortage of Cholera vaccine and other medicines in States. Therefore, there is an immediate need of sending Cholera vaccine and medicines for gastrointestinal to above States by the Central Government. There is also a need to have a discussion on this subject in the Lok Sabha.

[English]

SHRI G.M. BANATWALLA (Ponnani) : There is an unfortunate deterioration in the communal situation, with the outbreak of violence recently in several places in the country. The Central 15-Point Programme for Welfare of Minorities is being ignored. No financial assistance, as contemplated in the said 15-Point Programme for rehabilitation of victims has been extended to victims in Pune, Aurangabad, Bidkin, Paithon and other places. In district Murshidabad, West Bengal, neither have ex-gratia grants been given, nor rehabilitation undertaken. Similarly, points 14 and 15 of the said 15-Point Programme direct that disputes about religious places should be expeditiously resolved; but there is prolonged delay regarding dispute about Babri Masjid at Faizabad, Ayodhya in Uttar Pradesh, leading to increasing unrest. There is need to discuss the communal situation in the country.

[Translation]

DR. PRABHAT KUMAR MISHRA (Janjgir) : Through you, I want to draw the attention of the Government towards the amount of compensation being paid to the land owners for the land being acquired by the public and private industries and also the difficulty being experienced in getting the compensation.

I would urge the Government that displaced persons should be resettled after giving them some land and some money so that cutting down of the forests is reduced and the displaced villagers remain attached to the land and lead an Indian traditional life by remaining engaged in agriculture.

The people of that area should be given training and employed in cottage industries based on agriculture and should be encouraged in that field so that they are able to lead their lives by setting there on permanent basis instead of migrating to the cities.

[English]

SHRI BALASAHEB VIKHE PATIL (Kopergaon) : Government should formulate a scheme to encourage the farmers to set up cooperative agro-based industries in rural areas and identify regions and industries which will automatically consume farm produce as raw material.

It will increase employment potential for the rural areas directly and indirectly. It requires a very coordinated effort by the various Ministries concerned.

Government should encourage technical education as per the potential and requirement of the State, or the revenue division, so that unemployment problem can be minimized and infrastructure facilities created for strengthening rural industries.

SHRIMATI JAYANTI PATNAIK (Cuttack) : I request that the following may be included in the next week agenda :

A phosphate fertiliser plant has been set up at Paradeep in Orissa with joint collaboration of India and Neuru, with its Registered Office at Bhubaneswar and Head Office at new Delhi. The absence of the Head Office as well as the absence of high ranking officials in the State of Orissa is adversely affecting the day to day work of the plant. Steps should be immediately taken for shifting the Head Office from New Delhi to Bhubaneswar or Cuttack, in the interest of the day-to-day work of the plant.

SHRI C. JANGA REDDY (Hanamkonda) : I request that the following may be included in the next week agenda :

Fine quality coal useful in thermal generation is produced at Bhupal Palli coal mines in Warangal District and suitable site for super-thermal power station at Bhupal

Palli is available. River Godavari is flowing nearly to meet water requirements. Government should select this site for a super thermal power station. Government have one more station of NTPC at Bhupal Palli.

The 6-point formula for rendering justice in matters of services, education and development of Telengana region of Andhra Pradesh State has been promulgated. It does not cover the Public Undertakings of the State. I request the Government to discuss the issue to expand the 6-point formula to State Government undertakings also, otherwise GNLF type of agitation will come up in Telengana.

**SHRI INDRAJIT GUPTA (Basirhat) :** I request that the following may be included in the next week's agenda :

Today, August 5, 1988, marks the completion of 26 years that Mr. Nelson Mandela has been kept in prison by the racist regime of South Africa. He has become the symbol of his people's heroic and determined struggle for the cause of freedom, human rights, racial equality and the abolition of apartheid—a cause which our country has always supported. I request the Government to include in the next week's business "the moving of a resolution on behalf of the House demanding Mr. Mandela's immediate and unconditional release."

**THE DEPUTY MINISTER IN THE MINISTRY OF SURFACE TRANSPORT AND DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI P. NAMGYAL) :** I am grateful to the hon. members for raising points concerned with various issues. As you know, these will be discussed and decided by the Business Advisory Committee, which is meeting shortly. So, I will place all the views expressed by the hon. members before the BAC.

[English]

**MR. DEPUTY SPEAKER:** Item no. 9-Calling Attention.

**SHRI HANNAN MOLLAH (Dhuberia) :** This is a State subject. Wide implications are there. A detailed discussion should be there. *(Interruptions)*

**SHRI BASUDEB ACHARIA (Bankura) :** Only members from the ruling party are there You convert it into 193.

**MR. DEPUTY SPEAKER :** That we cannot do it now. Already it has been admitted. Then what is the importance of a Calling Attention ?

*(Interruptions)*

**SHRI BASUDEB ACHARIA :** It is a State Subject. How can we discuss it here ?

**MR. DEPUTY SPEAKER :** We cannot take all the things under 193. Then the importance of the Calling Attention has to be changed. Then, the rule also has to be changed. If you want to discuss everything under 193, how is it possible ? You should have discussed about it in the BAC. You should have decided in the BAC that this subject should be taken up under 193.

*(Interruptions)*

**SHRI BASUDEB ACHARIA :** Only ruling party members are there.

**MR. DEPUTY SPEAKER :** Even under 193 all the members cannot participate.

*(Interruptions)*

**KUMARI MAMATA BANERJEE (Jadavpur) :** You allow it. *(Interruptions)*

**SHRI SAIFUDDIN CHOWDHARY (Katwa) :** It is totally one-sided. How has it happened like this ? *(Interruptions)*

**SHRI SOMNATH CHATTERJEE (Bolpur) :** It is a State subject. *(Interruptions)*

**KUMARI MAMATA BANERJEE (Jadavpur) :** Why do you not listen to us ? *(Interruptions)* We should take up the discussion just now. *(Interruptions)*

MR. DEPUTY SPEAKER : The consensus of the House has to be taken.

(Interruptions)

SHRI SOMNATH CHATTERJEE : More than 230 people died due to cholera in Delhi. Not a single person has died in Calcutta.

(Interruption)

PROF. MADHU DANDAVATE : I suggest a way out. If it is discussion under Rule 193 the debate will go on for a longer time. The House can give permission to allow one or two Members to speak. (Interruptions)

KUMARI MAMATA BANERJEE : No, no. This is a Calling Attention.

SHRI ASUTOSH LAW (Dum Dum) : That is nothing. There should be a discussion. (Interruptions)

KUMARI MAMATA BANERJEE : This is a Call Attention. It is admitted by the Speaker. (Interruptions)

MR. DEPUTY SPEAKER : There is no consensus idea. I cannot do anything. If the whole House accepts, we can do it.

(Interruptions)

SHRI ANANDA GOPAL MUKHOPADHYAY (Asansol) : Why are they shouting here ? Why should the House not know what happened in West Bengal.

SHRI ASUTOSH LAW : Why did you give any notice ? Your policy is a total failure. We will discuss your failure.

SHRI SOMNATH CHATTERJEE : Whose failure ? Whose failure are you going to discuss here ? How can you discuss this matter here ?

SHRI ASUTOSH LAW : This is due to the failure in West Bengal. Even today, it has come in the papers. (Interruptions)

SHRI BASUDEB ACHARIA (Bankura) :

Daily people are dying of cholera in Delhi. (Interruptions)

SHRI ASUTOSH LAW : How can you prevent us from discussing it ? (Interruptions)

SHRI NARAYAN CHOUBEY (Midnapore) : We have no rapeseed oil, in West Bengal. (Interruptions)\*

MR. DEPUTY SPEAKER : Nothing will go on record. Now we take up Call Attention.

(Interruptions)\*

MR. DEPUTY SPEAKER : We will take up the Calling Attention. If you do not agree, what can I do ?

(Interruptions)\*

MR. DEPUTY SPEAKER : If all of you agree, then I can do something. Please take your seats. (Interruptions)\*

MR. DEPUTY SPEAKER : Nothing will go on record.

(Interruptions)\*

MR. DEPUTY SPEAKER : This is a Calling Attention. According to the rules, only those Members whose names are given here, they can only speak. But because so many Members are insisting,—listen to me—only one person I will allow to put a question.

(Interruptions)

MR. DEPUTY SPEAKER : Only one person I will allow to put a question.

SHRI ASUTOSH LAW : We will not allow.

MR. DEPUTY SPEAKER : Only one question they can put; that is all.

(Interruptions)

MR. DEPUTY SPEAKER : I have given my observation. Nobody can do anything, except according to the rules.

(Interruptions)

SHRI BASUDEB ACHARIA (Bankura):  
Convert the Calling Attention in to 193.

MR. DEPUTY SPEAKER : I cannot  
do it. . . . (Interruptions)

SHRI SOMNATH RATH (Aska) : I  
am on a point of order.

MR. DEPUTY SPEAKER : What is  
your point of order ?

SHRI SOMNATH RATH : My point  
of order is this. Where the rule is not  
specific, then only the presiding officer can  
exercise his residuary power. When the  
rule is specific, can the presiding officer  
exercise his residuary power and change  
the rules ? The rule on the calling  
Attention is very specific and those names  
given will be called on to speak. Can  
anybody other than the names given be  
allowed to speak ? If it is allowed, then it  
will be a bad precedent. I want a ruling  
on this. (Interruptions)

SHRI HARISH RAWAT (Almora) :  
Sir, more than five members will not be  
allowed to participate in the Calling  
Attention. How can you make an exception ?  
(Interruptions)

SHRI SOMNATH RATH : I want your  
ruling on my point of order.

MR. DEPUTY SPEAKER : Wait, I  
will give you my ruling. Other Members  
are also raising the same point . . .  
(Interruptions)

SHRI AJAY MUSHRAN (Jabalpur) :  
Before you give the ruling, I want to  
express one precedent. If the Members,  
whose names are listed in the Calling  
Attention notice agree, then only you can  
do it. Otherwise, the rules are silent. . . .  
(Interruptions)

SHRI SATYAGOPAL MISRA  
(Tamluk) : It is a bad precedent.  
(Interruptions)

SHRI AJAY MUSHRAN : Whether  
it is bad or wrong, I am only narrating  
it. . . . (Interruptions)

If they do not agree, then it cannot be  
converted into 193.

MR. DEPUTY SPEAKER : This point  
is clear.

(Interruptions)

SHRI INDRAJIT GUPTA (Bashirhat) :  
The subject matter primarily concerns the  
State Government. How has it come here ?  
That means, it concerns the Central Govern-  
ment. (Interruptions)

KUMARI MAMATA BANERJEE  
(Jadavpur) : No Sir. The subject matter  
pertains to both the State Government  
and the Central Government. . . .  
(Interruptions)

SHRI INDRAJIT GUPTA : The fact  
that it is admitted means the matter con-  
cerns the Central Government. Otherwise,  
it cannot come here. . . . (Interruptions)

MR. DEPUTY SPEAKER : That is  
why, we are discussing it. Because it  
concerns the Ministry of Food and Civil  
Supplies. . . . (Interruptions)

SHRI C. MADHAV REDDI.  
(Adilabad) : We will not allow any refe-  
rence to State Government to go on record.  
(Interruptions)

MR. DEPUTY SPEAKER : If it is  
our purview, then only we will discuss it.  
Beyond our purview, we cannot go.

(Interruptions)

THE MINISTER OF STATE OF THE  
MINISTRY OF FOOD AND CIVIL  
SUPPLIES (SHRI SUKH RAM) : May  
I make one submission Sir ? The rapeseed  
oil is imported by the Government of  
India and supplied to the State Government  
That is why, this Calling Attention has  
come here. . . . (Interruptions)

MR. DEPUTY SPEAKER : Now we are  
proceeding with Calling Attention.

Shri Chintamani Jena.